

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 11/RP/2017**

Subject : Review of Commission's order dated 6.2.2017 in Petition No. 327/GT/2014 regarding approval of generation tariff of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019.

**Petition No. 17/RP/2017**

Subject : Review of Commission's order dated 24.2.2017 in Petition No. 342/GT/2014 regarding approval of generation tariff of Vindhyachal Super Thermal Power Station, Stage-III (1000 MW) for the period from 1.4.2014 to 31.3.2019.

**Petition No. 21/RP/2017**

Subject : Review of Commission's order dated 15.3.2017 in Petition No. 346/GT/2014 in respect of revision of tariff of Kawas GPS (656.20 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.

**Petition No. 24/RP/2017**

Subject : Review of Commission's order dated 30.3.2017 in Petition No. 326/GT/2014 in respect of revision of tariff of Jhanor Gandhar GPS (657.39 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.

Date of hearing : **11.7.2017**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC Ltd.

Respondents : MPPMCL & Others

Parties present : Shri Ajay Dua, NTPC  
Ms. Suchitra Maggon, NTPC  
Shri Manish Jain, NTPC  
Shri Sachin Jain, NTPC  
Shri Rajeev Choudhary, NTPC  
Shri Anurag Naik, MPPMCL  
Shri Ajasra Gupta, MPPMCL

**Record of Proceedings**

During the hearing the representative of respondent, MPPMCL submitted that it has not received the copy of the petition filed by the petitioner. Accordingly, he prayed that it may be granted time to file its reply as and when the copy of petition is received. The Commission directed the petitioner to handover a copy of the petition to the respondent at the earliest which was agreed to by the petitioner.



2. The Commission after hearing the parties directed the petitioner to file following additional information on affidavit, on or before 27.7.2017:

- A.** Clarification as to whether the additional capital expenditure claimed on the following assets as indicated station-wise/ petition-wise are from Miscellaneous Bought Out Assets budget in balance sheet or otherwise:

**Petition No. 11/RP/2017 (Vindhyachal Super Thermal Power Station Stage-II)**

- (i) Continuous emission monitoring system
- (ii) CCTV surveillance system for Stage-II and cable gallery

**Petition No. 17/RP/2017 (Vindhyachal Super Thermal Power Station Stage-III)**

- (i) CCTV surveillance system for Stage-II and cable gallery

**Petition No. 21/RP/2017 (Kawas GPS) and Petition No. 24/RP/2017 (Jhanor Gandhar GPS)**

- (i) Ozone analyser at Ambient Air Quality Measurement System

3. Replies to the above petitions shall be filed by the respondents by 1.8.2017 with advance copy to the petitioner who shall file its rejoinder if any, by 8.8.2017. No extension of time shall be granted for any reason whatsoever.

4. Subject to the above, order in these petitions are reserved.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

